

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 4989  
TO BE ANSWERED ON 31<sup>ST</sup> MARCH, 2023**

**MEDICAL COLLEGES BY PRIVATE HOSPITALS**

**4989. SHRI KARTI P. CHIDAMBARAM:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has proposed to get medical colleges set up by private hospitals;
- (b) if so, the details of hospitals that have expressed their interest to start medical colleges for undergraduate and postgraduate courses and if not, the reasons therefor;
- (c) whether the Government is aware that Private medical colleges charge exorbitant fee from the students and if so, the details thereof along with the reaction of the Government thereto; and
- (d) whether the Government has relaxed norms for setting up new medical colleges, if so, the details thereof and if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): Minimum Requirements for Annual MBBS Admissions Regulations, 2020 and Establishment of Medical College Regulations, 1999 & amendments thereto of the National Medical Commission (erstwhile Medical Council of India) stipulates criteria for setting up of new medical colleges which indicates requirement of faculty, beds, infrastructure, etc.

Clause 2(5) of Establishment of Medical College Regulations, 1999, prescribes that the appropriate Government may allow the utilization of the facilities of a hospital owned and managed by it for establishing a Medical College by a person/agency/trust/society /company by entering into a Memorandum of Understanding for this purpose.

The Ministry of Health & Family Welfare administers a Centrally Sponsored Scheme (CSS) for 'Establishment of new Medical Colleges attached with existing district/referral hospitals' with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college with fund sharing between the Centre and State Governments in the ratio of 90:10 for North Eastern and Special Category States and 60:40 for others. Under the Scheme, 157 Medical colleges have been approved in three phases out of which 97 have become functional.

Further, the Government has increased number of medical colleges and subsequently increased MBBS seats. There is an increase of 71% in Medical Colleges from 387 before 2014 to 660 as of

now. Further, there is an increase of 97% in MBBS seats from 51,348 before 2014 to 101,043 as of now, there is also an increase of 110% in PG seats from 31,185 before 2014 to 65,335 as of now, including, Diplomate of National Board (DNB) / Fellowship of National Board (FNB) PG seats and PG seats in College of Physicians and Surgeons (CPS).

The measures/steps taken by the Government to improve health facilities in the Country include:-

- i. Centrally Sponsored Scheme (CSS) for establishment of new medical college by upgrading district/ referral hospital under which 157 new medical colleges have been approved, out of which 97 are already functional.
- ii. CSS for strengthening/ upgradation of existing State Government/ Central Government Medical Colleges to increase the number of MBBS (UG) and PG seats. Under this scheme, support has been provided for increase of 4677 MBBS seats in 77 colleges, 4058 PG seats in Phase-I in 72 colleges and 3858 PG seats in Phase-II in 60 colleges.
- iii. Under “Upgradation of Government Medical Colleges by construction of Super Specialty Blocks” of Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) scheme, a total of 75 projects have been approved, of which 60 projects are complete.
- iv. Under the Central Sector Scheme for setting up of new AIIMS, 22 AIIMS have been approved. Undergraduate courses have started in 19 of these.
- v. Relaxation in the norms for setting up of Medical College in terms of requirement for faculty, staff, bed strength and other infrastructure.
- vi. DNB qualification has been recognized for appointment as teaching faculty to take care of shortage of faculty.
- vii. Enhancement of age limit for appointment/ extension/ re-employment against posts of teachers/dean/principal/ director in medical colleges upto 70 years.

The National Medical Commission Act, 2019 provides for framing of guidelines for determination of fees and all other charges in respect of fifty percent (50%) of seats in private medical institutions and deemed to be universities which are governed under the provisions of the Act. Accordingly, National Medical Commission (NMC) has framed the guidelines and the same were issued on 03.02.2022.

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